

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A/350/1502/2019

Date of Order: 25.11.2019

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Bijan Hazra, son of Late Narayan Chandra Hazra, aged about 55 years, working as U.D. Clerk in the office of the Director MSME-Testing Centre, Kolkata residing at 451, Badiapara Lane, Kolkata – 700077, District – North 24 Parganas, West Bengal.

..Applicant.

Versus

1. Union of India, represented by the Secretary, Ministry of Micro Small & Medium Enterprise, Udyog Bhawan, New Delhi, Pin – 110011.
2. The Director, MSME Development Institute having its office at 111/112, B.T. Road, Kolkata – 700108.
3. The Director-In-Charge, MSME Testing Centre, having its office at 111/112, B.T. Road, Kolkata – 700108.
4. The Assistant Director, MSME Testing Centre, having its office at 111/112, B.T. Road, Kolkata – 700108.

..Respondents

For The Applicant(s): Mr. A. P. Deb, counsel

For The Respondent(s): Mr. R. Halder, counsel

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. The applicant, who has joined the place of transfer in the light of the transfer order dated 01.10.2019, is aggrieved as he has been transferred out of Kolkata to accommodate one Anup Kumar Nakar. The applicant has joined the place of transfer but wants to come back to Kolkata since there are vacancies to accommodate him but, however, he has not preferred any representation asking for appropriate posting at Kolkata.

3. Accordingly, the O.A is disposed of by giving liberty to the applicant to file comprehensive representation to the competent respondent authority seeking redressal of his grievance and his transfer back to Kolkata, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such vacancy is available, let his prayer be considered and order be issued in accordance with law, within a period of 4 weeks from the date of receipt of such representation.

4. It is made clear that we have not entered into the merits of the matter and therefore all the points to be raised in the representation shall be open for consideration.



(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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